

"That the Enacting Formula, as amended and the Long Title stand part of the Bill".

[English]

18.37 hrs.

The motion was adopted.

The Enacting formula, as amended and the Long Title was added to the Bill.

MR. SPEAKER: The Minister may move the Bill for passing.

SHRI SOMNATH CHATTERJEE (Bolpur): We cannot be a party to sell out. This is surrender to the World Bank and the IFM. In protest we walk out. (Interruptions)

18.36 hrs

Shri Somnath Chatterjee and some other hon. Members then left the House.

(Interruptions)

[Translation]

DR. LAXMINARAYAN PANDEYA' (Mandsaur) Mr. Speaker, Sir, it is a clear violation of rules.

PROF. RASA SING RAWAT (Ajmer) : MR. Speaker, Sir, It is a betrayal with Parliament. Therefore, we walk out of the House.

(Then Dr. Laxminaryan Pandaya and some other hon. Members left the House)

[English]

SHRI N.K.P. SALVE: I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: The question is

"That the Bill, as amended, be passed.

The motion was adopted.

ARREST AND RELEASED OF MEMBERS CONTD.

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated 16th March, 1993 from the Station House Office, Taughlak Road, New Delhi:

"Shri Guman Mal Lodha, Member of Parliament has been released at 14.00 hours today i.e. 16th March, 1993".

I have to inform the House that I have received the following teleprinter messages dated 15th March, 1993 from the District Magistrate, Jamshedpur and the Superintendent, Jail, Jamshedpur respectively, today:-

- (i) "On 15th March, 1993, at around, 1.30 p.m. Shri Shailendra Maht, Member of Parliament, has been detained."
- (ii) "Shri Shailendra Mahto, Member of Parliament has been remanded to this jail today in connection with case number 288/93 under section 107/116/ 113/151, Code of Criminal Procedure by the order of the sub-divisional; M agistrate, Jamshedpur."

18.38 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 17, 1993/Phalguna 26, 1914 (Saka).